

6

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

O.A. NO. 216 of 1998.

DATE OF DECISION 19.11.1999.

— Shri Giassuddin Ahmed — — — — — PETITIONER(S)

— Sri M. Chanda. — — — — — ADVOCATE FOR THE
PETITIONER(S)

— VERSUS —

— — — — — Union of India & Ors. — — — — — RESPONDENT (S)

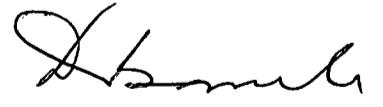
— — — — — Sri A. Deb Roy, Sr.C.G.S.C — — — — — ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR JUSTICE D.N.BARUAH, VICE CHAIRMAN

THE HON'BLE MR G.L.SANGLYINE, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.



CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 216 of 1998.

Date of Order : This the 19th Day of November, 1999.

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman.

The Hon'ble Mr G.L. Sanglyine, Administrative Member.

Shri Giassuddin Ahmed,
Son of Sri Ajirutddin Ahmed,
Vill. Melamora Gaon,
P.O. Hautby,
Golaghat.

... . Applicant

By Advocate Sri M.Chanda.

- Versus -

1. Union of India
through Secretary,
Government of India,
Department of Telecommunication,
New Delhi.

2. Chief General Manager,
Assam Circle,
Soni Ram Road,
Ulubari, Guwahati-7.

3. Assistant Superintendent,
Telegraph Traffic Incharge,
Telegraph Office,
Golaghat-785621.

... . Respondents.

By Shri A. Deb Roy, Sr.C.G.S.C.

O R D E R

BARUAH J. (V.C)

The applicant has approached this Tribunal by filing the present application seeking certain directions. The applicant was engaged as casual employee in the year 1990, and he worked for about 8 years and thereafter he was disengaged. He has directly approached this Tribunal without filing any representation. It is difficult for this Tribunal to come to a decision without any reasoned order on the representation. As per the law also normally the Tribunal



contd.. 2

may not entertain such application. Therefore, we feel that the applicant may file a representation to the respondents within one month from the date of receipt of this order. If such representation is filed within 1 month the authority shall dispose of the same by a reasoned order within 2 months thereafter.

The application is disposed of. No order as to costs.

G.L.Sanglyine
(G.L.SANGLYINE)

ADMINISTRATIVE MEMBER

D.N.Baruah
(D.N.BARUAH)
VICE CHAIRMAN